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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(CRL) 980/2022 & CRL.M.A. 8268/2022 (Interim directions)  
CRL.M.A. 8269/2022 (seeking no coercive steps against the petitioners)

MEGHNA BHATTER & ANR.

..... Petitioners

Through: Ms. Geeta Luthra, Senior Advocate  
with Mr. Nitin Saluja, Mr. Harsh  
Gattani, Mr. Anuj Singh, Ms. Pragati  
Srivastava, Ms. Poonam Dangi and  
Mr. Saahil Mongia, Advocates.

versus

STATE NCT OF DELHI & ANR.

..... Respondents

Through: Mr. Sanjeev Bhandari, ASC for the  
State with Mr. Kunal Mittal and Mr.  
Saurabh Tanwar, Advocates.  
ACP Dharmender Kr. Singh.  
Mr. Shiv Chopra and Mr. Siddharth  
Arora, Advocates for R-2.

W.P.(CRL) 1096/2022, & CRL.M.A. 9144/2022 (Additional  
documents), CRL.M.A. 9145/2022 (Interim directions) and  
CRL.M.A. 9146/2022 (direction)

ANUBHAV BHATTER

..... Petitioner

Through: Ms. Geeta Luthra, Senior Advocate  
with Mr. Nitin Saluja, Mr. Harsh  
Gattani, Mr. Anuj Singh, Ms. Pragati  
Srivastava, Ms. Poonam Dangi and  
Mr. Saahil Mongia, Advocates.

versus

STATE NCT OF DELHI & ANR.

..... Respondents



Through: Mr. Sanjeev Bhandari, ASC for the State with Mr. Kunal Mittal and Mr. Saurabh Tanwar, Advocates.  
ACP Dharmender Kr. Singh.  
Mr. Shiv Chopra and Mr. Siddharth Arora, Advocates for R-2.

**CORAM:**  
**HON'BLE MR. JUSTICE AMIT BANSAL**

**ORDER**  
**18.07.2023**

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1. Submissions on behalf of the petitioners have been heard in part.
2. Senior counsel appearing on behalf of the petitioners submits that she will take thirty minutes more to conclude the submissions.
3. The counsel for the petitioners shall file a short synopsis not exceeding three pages giving the propositions along with the judgments in support with a copy to the counsel for the respondents.
4. Interim order to continue, subject to the petitioners continuing to cooperate in the investigation.
5. List for remaining submissions on 24<sup>th</sup> August, 2023 at 3:30 PM.

**AMIT BANSAL, J.**

**JULY 18, 2023**

*at*